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O.A. No.408 of 2008

ORDER DATED 31st OCTOBER, 2008

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

This Original Application has been filed by applicant with the following prayer:

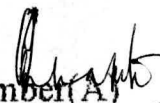
“...to direct to fix the pay of applicant in B.C.R. Scale of pay w.e.f. 25.01.1996 with all other consequential benefits including Pension & Pensionary benefits with 12% compound interest.”

Admittedly after facing the disciplinary inquiry and also a criminal charge, the applicant has been imposed with penalty of compulsory retirement. However, the Ld. Counsel for the applicant submits that he has been acquitted of the criminal charge and set at liberty subsequent to the completion of the disciplinary proceedings and hence he is entitled to all the service benefits. It is submitted by the Ld. Counsel that the applicant has already filed some representations before the authorities for granting him benefits of promotion and other service benefits but those representations are not yet considered by the authorities. After going through the averments, and having regard to the grounds urged in this Original Application, we are of the view that for a just & decision, the O.A. itself can be disposed of by directing



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Respondent No.2 to dispose of the representations of the applicant vide Annexure-A/3 series after taking into consideration the grievances narrated therein and take a final decision at an early date at any rate within 60 days of the receipt of the copy of this order. With the above, this Original Application is disposed of at the admission stage itself.


Member (A)

Lkappan
MEMBER (J)